

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/95/2016
NAME OF THE PETITIONER(S) : Manoj Thomas & 2 others
NAME OF THE RESPONDENT(S) : Wimrock Granites Private Limited & 5 others
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. ROHANI RAJASEKARAN
for.
Rajagopal D Rajmelter
Advocate

Counsel for
Petitioners 1-3

R.D.R

Counsel for
Respondents

Sai Vil

2. Sai Vil
for Wimrock
Hari Shankar

ORDER

Counsel for Petitioner present. Counsel for Respondent also present. The communication has been placed on record by the Counsel for the Petitioner which provides that there are still chances of settlement but time is required for the same. Counsel for Petitioner submitted that a longer time is required for finalizing the terms of the settlement as some money has to be paid from the side of the Respondent to the Petitioner. At request, matter is adjourned *sine die*. However, parties are at liberty to mention the matter when the settlement is finalized.

S. Vijayaraghavan

(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)
ghk

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)